

## PAPERS LAID

## CINEMATOGRAPH (CENSORSHIP) THIRD AMENDMENT RULES

The Deputy Minister in the Ministry of Information and Broadcasting (Shrimati Nandini Sathpathy): On behalf of Shri K. K. Shah, I beg to lay on the Table a copy of the Cinematograph (Censorship) Third Amendment Rules, 1967, published in Notification No. G.S.R. 976 in Gazette of India, dated the 1st July, 1967, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT.1085/67].

12.24 hrs.

## STATEMENT RE. GOVERNMENT DECISIONS ON THE ADMINISTRATIVE REFORMS COMMISSION'S RECOMMENDATION'S RELATING TO THE PLANNING COMMISSION.

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): Mr. Speaker, Sir, for some time past Government have had under consideration the recommendations of the Administrative Reforms Commission on the "Machinery of Planning". They also took the opportunity of the recent Conference of Chief Ministers to seek their views. Government have now finalized their decisions.

The Administrative Reforms Commission recognised the necessity of national planning for the social and economic betterment of the country and considered what would be the appropriate functions and role of the Planning Commission. They felt that the role of the Planning Commission should be mainly to formulate Plans and to evaluate Plan performance. The Commission should not be burdened with any executive functions. Government broadly agree with this approach. This approach also had the general approval of the Chief Ministers.

Government also agree with the recommendation that the Planning Commission should submit an annual report on Plan performance, and

that this report should be placed before Parliament.

The general opinion at the Chief Ministers' Conference was that the Prime Minister should continue to be the Chairman of the Planning Commission. Government agree with this view.

The question of association of other Central Ministers with the Planning Commission as Members, has also been examined. The general view at the Chief Ministers' Conference was that the Finance Minister should also be a Member of the Planning Commission. Government agree with this view. While other Central Ministers will not be formally associated with the Commission as its Members, it will be open to the Prime Minister to invite them from time to time to join in the deliberations of the Commission as may be necessary.

Government have decided that the Planning Commission should have the guidance of a whole-time Deputy Chairman who need not be a Member of the Council of Ministers. The Administrative Reforms Commission recommended five full-time Members including the Deputy Chairman, and two other part-time Members as may be found necessary. While Government consider that there need be no rigidity about the number of Members, they agree with the broad approach that the Commission should be a compact and small body of full time Members. Government are of the view that it should not be necessary to make any part-time appointments to the Commission.

Matters pertaining to specific subjects allocated to different Ministries will be dealt with in Parliament by the Ministers concerned. Financial, administrative and general questions will be dealt with by the Finance Minister or the Prime Minister as the case may be.

Government have decided that the National Development Council, of